

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-1929/ND/2019

IN THE MATTER OF:
M/s. AVJ Developers India Pvt. Ltd.

....PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

....RESPONDENT

Section
Under Section 7 of IBC

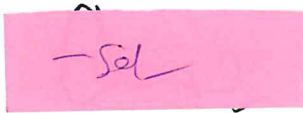
Order delivered on 16.07.2021
(Virtual Hearing)


Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial creditor :Mr. Abhishek Anand, Mr. Mohak
Sharma, Advocates.
For the Respondent/Corporate debtor :Mr. Mrinal Harsh Vardhan,
Advocate.

ORDER

Heard the submissions made by the learned counsel for the financial creditor as well as learned counsel for the corporate debtor. The counsel for the corporate debtor has submitted that he has been newly entrusted with the matter. Therefore three days' time has been granted for filing Vakalatnama and since pleadings has been completed in this matter, the matter is now posted for arguments. Post the matter after a month to **2nd of September, 2021.**


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Anjula)